



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 119 দিশপুৰ, বুধবাৰ, 5 এপ্ৰিল, 2017, 15 চ'ত, 1939 (শক)

No. 119 Dispur, Wednesday, 5th April, 2017, 15th Chaitra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 5th April, 2017

No. LGL.51/1995/342.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 30th March, 2017 is hereby published for general information.

**ASSAM ACT NO. XIV OF 2017**

**(Received the assent of the Governor on 30th March, 2017)**

**THE TIWA AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2017**

## AN ACT

further to amend the Tiwa Autonomous Council Act, 1995.

**Preamble**

Whereas it is expedient further to amend the Tiwa Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam  
Act No.  
XXV of  
1995.**

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

**Short title, extent  
and commencement.**

1. (1) This Act may be called the Tiwa Autonomous Council (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
Section 9.**

2. In the principal Act, in section 9, in sub-section (1), for the words "a majority" appearing in between the words "carried by" and "of the", the words "two-third majority" shall be substituted.

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur.